



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 521 Dispur, Wednesday, 6th September, 2017, 15th Bhadra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

ASSAM LEGISLATIVE ASSEMBLY SECRETARIAT

## NOTIFICATION

The 4th September, 2017

No. LLE 60/2017/271.- The following Bills introduced before the House on **4<sup>th</sup> September, 2017** together with the Statement of Objects and Reasons are to be published under Rule 71 of the Rules of Procedure and Conduct of Business in Assam Legislative Assembly for General information.

**THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) BILL, 2017****A  
BILL**

further to amend the Industrial Disputes Act, 1947 in its application to the State of Assam.

**Preamble**

Whereas it is expedient further to amend the Industrial Dispute Act, 1947, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

Act No.  
14 of  
1947

It is hereby enacted in the Sixty-eighth year of the Republic of India as follows :-

**Short title,  
extent and  
Commencement**

1. (1) This Act may be called the Industrial Disputes (Assam Amendments) Act, 2017.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

**Amendment  
of Section 25k**

2. In the principal Act, in section 25K, for the words "one hundred", appearing in between the words "than" and "workmen", the words "three hundred" shall be substituted.

## Statement of Objects & Reasons.

The salient feature of the Act is to amend the Industrial Disputes Act, 1947 raising the threshold on number of employees from 100 to 300 to allow retrenchment of employees without seeking prior approval of the Govt. is recommended to achieve the objective of “Ease of Doing Business” and thereby encouraging positive business environment in the State. “Ease of Doing Business” being an important initiative of the Govt. of India, the State Govt. proposes this amendment as one of its labour reforms.

Therefore, Labour Welfare Department proposes to amend Section 25K of the Industrial Disputes Act, 1947 in the proposed Bill.

Hence proposed amendment.

**PALLAB LOCHAN DAS,**  
Minister of State (Independent Charge),  
Labour Welfare, Assam.

**M. K. DEKA,**  
Principal Secretary,  
Assam Legislative Assembly.

**FINANCIAL MEMORANDUM**

There is no financial involvement in the proposed Bill.

**MEMORANDUM OF DELEGATED LEGISLATION**

There is no delegation of legislative powers to the executive in the proposed Bill.

**Extract of the Existing Provision of Section 25k of The Industrial Disputes  
Act, 1947**

CHAPTER VB SPECIAL PROVISIONS RELATING TO LAY OFF, RETRENCHMENT AND CLOSURE IN CERTAIN ESTABLISHMENTS. SECTION 25K. APPLICATION OF CHAPTER-VB –(1) The provisions of this chapter shall apply to an industrial establishment (not being an establishment of a seasonal character or on which work is performed only intermittently) in which not less than 100 (one hundred) workmen were employed on an average per working day for the preceding twelve months.

**M. K. DEKA,**  
Principal Secretary,  
Assam Legislative Assembly.